

## ACT NO. XVIII OF 1899.

PASSED BY THE GOVERNOR-GENERAL OF INDIA IN COUNCIL.

*(Received the assent of the Governor General on the 14th July, 1899.)*

### An Act to amend the Land Improvement Loans Act, 1883.

**WHEREAS** it is expedient to amend the Land Improvement Loans Act, 1883; It is hereby enacted as follows:—

XIX of 1883.

1. (1) This Act may be called the Land Improvement Loans (Amendment) Act, 1899; and

Short title and commencement.

(2) It shall come into force at once.

2. In section 6, sub-section (1), of the Land Improvement Loans Act, 1883, for the words "from the date of the actual advance of the last instalment", the words "from the date of the advance of the last instalment actually paid" shall be substituted and shall be deemed to have been substituted with effect from the commencement of the said Act.

XIX of 1883.

Amendment, with retrospective effect, of section 6, Act XIX, 1883.